
(2025) 02 UK CK 0039

Uttarakhand High Court

Case No: First Bail Application No. 234 Of 2025

Varnit

APPELLANT

Vs

State Of Uttarakhand

RESPONDENT

Date of Decision: Feb. 14, 2025

Acts Referred:

- Bharatiya Nyay Sanhita, 2023 - Section 109(1), 190, 191(2), 191(3)

Hon'ble Judges: Ravindra Maithani, J

Bench: Single Bench

Advocate: Alok Kumar, Siddharth Bisht

Final Decision: Allowed

Judgement

Ravindra Maithani, J

1. Applicant is in judicial custody in FIR No. 1107 of 2024, under Section 109 (1), 190, 191 (2), 191 (3) of the Bharatiya Nyaya Sanhita, 2023, Police

Station Kotwali Manglaur, District Haridwar. He has sought his release on bail.

2. Heard learned counsel for the parties and perused the record.

3. It is argued that co-accused Shivam has already been granted bail and one of the co-accused Shiv was granted ad-interim anticipatory bail. The role

is not dissimilar.

4. These facts are not disputed by learned State counsel.

5. Having considered, this Court is of the view that it is a case fit for bail and the applicant deserves to be enlarged on bail.

6. The bail application is allowed.

7. Let the applicant be released on bail, on his executing a personal bond and furnishing two reliable sureties, each of the like amount, to the satisfaction of the court concerned.